#### 157

on the British 1 .o.ernment to see that even persons of Indii a origin who have acquired citizenship the B are repatriated from Great Britain. This is the move of Mr. Powell. I woul.l like to know whether this was any til le discussed by the Indian High Commiss on and, if so. whether the government con eyed to them the views of the people hat any such action proposed or contemplated by the British G >vernment would infuriat public opinion n India.

Paper laid

1 r.M.

The Immigra ion Bill provides for a conduct cerli icate from the employer. Now what has lappened is that those who have an active p ut in the trade union movement in Grea Britain are being denied extension. And to that extent the employer has almost got a veto on the labour activities of Ind ajis.

May I ask tl t lion. Minister whether be has tak;n up this matter with the British Government ard ask him whether it is fair to leave Me matter to the employer who has the p\* wcr to refuse to renew a permit? Was his matter taken up by the Government w :h the British Government ?

SARDAR SWARAN SINGH: To the first question ny reply is that we do not take, a note of  $\setminus$  hat those who are not in the Government We will take note of what the British Gov rnment is proposing about it rather than tal e up matters with such men. It is not necessary for us to do that.

About the si Bond question, 1 agree with the hon. Men ber that this is an obnoxious provisioj ihat the employer will give a certificate an I we have objected to that very str >ngly.

#### PAPERS I \ID ON THE TABLE

1. REPORT (1971) OF THE TARIFF COMMI-SSION ON THE HALF YEARLY REVIEW

## JANUARY-JUNE, 1969 AND JULY-DECEMBER, 1969) OF THE DYE INTERMEDIATES INDUSTRY AND RELATED PAPERS.

on the Table

# II. REPORT (1969) OF THE TARIFF COM-MISSION ON THE PRICE STRUCTURE OF MAN-MADE FIBRES AND YARNS INDUSTRYkAYON TYRE CORD AND RELATED PAPERS.

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : Sir, I beg to lay on the Table :

(a) A copy each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:

I. (i) Report (1970) of I he Tariff Com mission on the Half-yearly Review (Janu ary-June, 1969 and July-December, 1969) of the Dye Intermediates Industry (in English and Hindi).

(ii) Government Resolution No. 14(5)-Tar/69, dated the 25th February, 1971 (in English and Hindi). [Placed in Library. See No. LT-57/71 for (i) and (ii).]

(iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (i) and (ii) above could not be laid within the period mention in that sub-section (in English and Hindi). [Placed in Library, See No. LT-58/71].

II. (i) Report (1969) of the Tariff Commission on the price structure of man-made fibres and yarns industryrayon tyre cord.

(ii) Government Resolution No. 2 (12) Tex. (F)/69, dated the 27th February, 1971 (in English and Hindi). [Placed in Library. See No. LT-78/71 for (i) and (ii).]

(iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (i) and (it) above could not be laid within the period mentioned in that sub-section. [Placed in Library See No. LT-79/71],

### I. ANNUAL REPORT AND ACCOUNTS (1969-70) OF THE MINERALS AND METALS TRADING CORPORATION OF INDIA LIMITED, NEW DELHI AND RELATED PAPERS

# II. SECOND ANNUAL REPORT AND ACCOUNTS (1969-70) OF THE NATIONAL TEXTILE CORPORATION LIMITED, NEW DELHI AND RELATED PAPERS

SHRI L. N. M1SHRA : I also beg to lay on the table:

(b) A copy each of the following papers, under sub-section (I) of section 619A of the Companies Act, 1956:

(i) Annual Report and Accounts L ofthe Mineral and Metals Trading Corporation of India Limited, New Delhi, for the year 1969-70, together with the Auditors' Report on the Account and the Comments of the Comptroller and Auditor-General of India thereon (in English and Hindi).

(ii) Review by Government on the working of the Corporation (in English and Hindi). [Placed in Library See, No. LT-6/71 for Ii) and (ii).]

II. (i) Second Annual Report and | Accounts of the National Textile Cor poration Limited, New Delhi, for the year 1969-70, together with the Au ditors' Report on the Accounts and the Comments of the Comptroller and Auditor-General of India thereon.

ifi) Review by Governmenton the^working of the Corporation.[Placedtill Library See No. LT-76/7Ifor (i).and (ii).J.and

(liiij Statement giving reasons for not laying simultaneously Hindi version of the above documents, (in English and Hindi) [Placed in Library Sec No. I LT-77/71.]

# NoIIIKAIION UNDER SECTION 18-A OF THE INDUSIRUS (DEVELOPMENTI AND REGULATION) ACT, 1951

SI1IU L. N. MISHRA : I also beg to la > on the (able :

(c) A copy of the Ministry of Foreign Trade Notification S.O. No. 103, dated the 2nd January, 1971 (in English and Hindi) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-75/71.]

#### I. NOTIFICATIONS UNDER SECTION 3 OF THE ALL INDIA SERVICES ACT, 1951

II. NOTIFICATIONS UNDER SECTION 21 OF THE UNLAWFUL ACITVWIES (PREVENTION) ACT, 1967

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI RAM N1WAS M1RDHA): Sir, 1 beg to lay on the table:

(a) A copy each of the following Notifications (in English and Hindi) of the Cabinet Secretariat (Department of Personnel), under sub-section (2) of section 3 of the All India Services Act, 1951:

(i) Notification G.S.R. No. 1956, dated the 21st November, 1970, publishing the Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1970.

 (ii) Notification G.S.R. No. 1957, dated the 21 st November, 1970, publi shing the Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1970.

(iii) Notification G.S.R. No. 1958, dated the 21st November, 1970, publishing the Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970.